[The Pension Fund Regulatory and Development Authority (Central Recordkeeping Agency) (Amendment) Regulations, 2023 have been notified in the Gazette of India on 09.02.2024]

S. No.	Subject Matter	Stakeholder / Public comments	Response to stakeholder / public comments
1	Definition of Principal	a. Is the KMP in addition to the Principal Officer or is it a replacement of	The concept of principal officer
	Officer	the Principal Officer. As principal officer act as a SPOC person	has been subsumed under the
		between the Authority and CRA. Though Compliance Officer is in	KMP definition.
		position and is responsible for compliance from the regulatory	
		perspective.	
		b. Whether the concept of Principal Officer remain in CRA? More	
		clarification is required w.r.t. how Key Personnel replace the Principal	
		Officer.	
2	Eligibility criteria	The point i) may be rephrased.	It is the requirement of fit and
	"i) The Applicant has not		proper person criteria.
	been convicted by any court		
	for offence and a period of		
	five years has not elapsed		
	from the date of such		
	conviction"		

3	Explanation to Change in	a. Prior approval for change of share holding pattern may not be feasible	Proposed changes in regulation
	Status or Constitution of	in case of listed entity, intimation can be provided post-facto.	have been suitably incorporated
	CRA	b. Prior Approval for change in the shareholding pattern point should be	and an explanation to what shall
		considered if the entity is listed on stock exchanges	constitute change in the status
		c.	of constitution has been
			specified.
4	Submission of an annual	Can this 30 days' time period be extended enabling the company to place	Proposed changes in regulation
	compliance certificate in	it before the board and get the same approved by them, if the entities are	have been suitably redrafted.
	respect of fulfilling eligibility	listed entity	The time period allowed for
	conditions and submission		submission of compliance is 60
	of such certificate post		days.
	placing it before the board		
	of CRA.		
5	Certificate of	a. Certificate of Commencement of business needs to be obtained within	Proposed changes in regulation
	Commencement of	6 months from the grant of certificate of registration while confirming	have been suitably redrafted.
	Business	simultaneously that CRA has CMMI level III certificate. Whereas it	The timeline has been extended
		requires approx. 12 months to obtain CMMI level III certification.	to 12 months from the date of
		b. CMMI level 3 certification is for a working organisation to improve their	certificate of commencement of
		processes. Further, the certification is for the CRA / NPS activities and	business.
		functions. Completion of CMMI L3 certification may not be possible at	
		the time of applying for Certificate of commencement when the	
		Company has not commenced its NPS operations.	

6	Fraud prevention and	a.	The Risk management policy will be comprehensive and the loss to be	The policy to be developed by
	mitigation policy		indemnified, if any, has to be limited to actuals and to the extent of loss	CRA has to be in consonance
			caused on account of lapse on the part of CRA directors, officers and	with the requirement of
			agents. Further, CRA shall take all such necessary actions to prevent	regulations, guidelines, circulars
			losses, whether monetary or otherwise including recovery of actual	etc and in the interest of
			losses resulting from fraudulent or corrupt activity by its employees,	subscribers, such that adequate
			directors, officers and agents using all means at its disposal, including	prevention measures are laid
			civil or criminal legal action. However, if any fraudulent act has been	down coupled with provision for
			committed by other entities, CRA would not be responsible for initiating $% \left(1\right) =\left(1\right) \left(1\right) \left$	indemnification and restitution.
			action for recovery of losses caused to the subscriber in such incident.	These provisions have been
		b.	To indemnify the subscriber for any loss on account of any failure on	incorporated in all intermediary
			CRA's part it's a very open-ended statement, its parameters can be	regulations.
			defined for the same	
		C.	The indemnity should be capped at actual loss and there should not	
			be any claim for indirect losses.	
7	Service fees or charges	Re	quest the Authority that the existing industry participants be consulted	Adequate stakeholder
		be	ore setting up the process of price discovery.	consultation may be done
8	Separation of NPS	a.	At present, CRA has a separate vertical, for maintenance of accounts,	CRA is a critical/important
	activities, accounts, assets		income, expenditure, flow of funds, records, data and regulated assets	intermediary under NPS
	and financials from the		in respect of the National Pension System. Systems and business	architecture. Adequate
	other business activities of		operations teams are also dedicated. However, for economies of scale	provisions for internal controls
	CRA.		the finance, HR, logistics etc. are common within organization.	have been specified in the
				regulations.

			lb.	Ring fence terminology needs more clarity. At places in the verticals	1
			~.		
				separate flow of funds, data, and assets can be regulated and	
				segregated from other business verticals, however at times there will	
				be shared human and technological resources	
			c.	The term 'ring fence' may be defined. The technology resource like	
				hardware may be dedicated for CRA, but personnel may be shared	
				resources across the organisation.	
ubmission	of	Annual	a.	MCA timelines with regard to reporting (as per Companies Act) can be	Annual report of CRA shall
eport				adopted.	contain audit of process,
			b.	We could have an Audit format for the same defining the parameters	operations and accounts of
				for the audit, whether it should be statutory auditor, or any auditor	pension schemes covered
				would do In point (b) request clarification in regards to the annual	under the PFRDA Act. The
				report, as the company every year places before the board the Annual	above referred audit shall be
				report inclusive of the financial statements and audit report as per the	performed by the statutory
				Companies Act 2013. Does the PFRDA requires any specific extract	auditor. The timeline for
				from the aforesaid audit report to be included in annual report	submission of the same shall be
			c.	Audit to be performed by any Auditor or Statutory Auditor is to be	as per the Companies Act,
				clarified. The scope of audit should be defined to enable the auditor.	2013.
				Can Internal Auditor provide the same in his report for the last quarter?	
				Defined timeline of 60 days maybe relooked and made 90 days.	
ebarment	of	Key	Ke	y personal will be wider scope of individuals to debar each one of them	The measure is to strengthen
ersonnel					corporate governance.
16	eport	eport of	ebarment of Key	ubmission of Annual a. eport b. c. ebarment of Key Ke	segregated from other business verticals, however at times there will be shared human and technological resources c. The term 'ring fence' may be defined. The technology resource like hardware may be dedicated for CRA, but personnel may be shared resources across the organisation. a. MCA timelines with regard to reporting (as per Companies Act) can be adopted. b. We could have an Audit format for the same defining the parameters for the audit, whether it should be statutory auditor, or any auditor would do In point (b) request clarification in regards to the annual report, as the company every year places before the board the Annual report inclusive of the financial statements and audit report as per the Companies Act 2013. Does the PFRDA requires any specific extract from the aforesaid audit report to be included in annual report c. Audit to be performed by any Auditor or Statutory Auditor is to be clarified. The scope of audit should be defined to enable the auditor. Can Internal Auditor provide the same in his report for the last quarter? Defined timeline of 60 days maybe relooked and made 90 days.

Response to Stakeholder / Public comments on the proposed amendments to PFRDA (CRA) Regulations, 2015

"debarring a key personnel
of the noticee from being
employed or associated
with any intermediary or any
other person for the period
provided in the order;"

"Note: The information and statements provided in the above document are tentative, all concerned are advised to refer to the amendment to regulations notified in the Official Gazette, for further guidance on the matter."